



2026:AHC:35665

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6412 of 2026

Rajkumar Mishra And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Hare Ram Pandey
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present writ petition is to direct the Respondent No.3 namely Sub Divisional Magistrate, Soraon, District Prayagraj to decide the Case No.14307 of 2024, Computerized Case No.T202402030314307 (Rajkumar and others Vs. Srikrishna and others), under Section 144 of the U.P. Revenue Code-2006, within stipulated period.
2. Heard counsel for the petitioners and learned Standing Counsel appearing on behalf of Respondent Nos.1 to 3 as well as Shri Azad Rai, learned counsel appearing on behalf of Respondent No.8.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.3 namely Sub Divisional Magistrate, Soraon, District Prayagraj to decide the aforesaid Appeal, strictly in accordance with law, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

Mini